



IFFCO-TOKIO GENERAL INSURANCE CO. LTD

Regd. Office: IFFCO Sadan, C-1, Distt. Centre, Saket, New Delhi-110017

VALUE AUTO COVERAGE FOR STAND-ALONE MOTOR OD TWO WHEELER

PERSONAL ACCIDENT COVERAGE FOR STAND-ALONE MOTOR OD TWO WHEELER

UIN: IRDAN106RP0001V01201920/A0008V01201920

Wordings

This Coverage as Add- On(s) of Standalone Motor Own Damage Policy For Two Wheeler is evidence of the contract between You and Us. The Proposal alongwith any written statement of Yours for purpose of this Coverage forms part of this contract.

This Coverage witnesses that in consideration of Your having paid the premium, We will insure your vehicle(s) specified as operative in the Schedule during the coverage period and according We will indemnify you in respect of events occurring during the Period of Coverage of Insured vehicle(s) in the manner and to the extent set forth in the Coverage provided that all the terms, conditions and exceptions of this Coverage in so far as they relate to anything to be done or complied with by you have been met.

The Schedule shall form part of this Coverage as an “Add-On(s)” of Standalone Motor Own Damage Policy For Two Wheeler and the term “Coverage” whenever used as shall mean as including the Schedule.

Any word or expression to which a specific meaning has been attached in any part of this Coverage or of Schedule shall bear such meaning whenever it may appear.

This Coverage is based on information, which You have given Us and the truth of these information shall be condition precedent to Your right to recover under this Coverage.

SECTION A: “GENERAL DEFINITIONS”

1. Proposal

It means any signed Proposal by filling up the questionnaires and declaration(s), written statements and any information in addition thereto supplied to Us by You or on Your behalf.

2. Coverage

It means the Coverage booklet, the additional Schedule for this coverage and any applicable endorsement or memoranda. Your Coverage contains details of the extent of cover available to You, what is excluded from the cover and the conditions, warranties, provisions on which the Coverage is issued.

3. Schedule

It means the latest Schedule issued by Us as part of Your Coverage for Insured Vehicle(s). It provides details of Section(s), Part(s), Extension(s), Endorsement(s), Benefits, Additional Benefits of the Coverage which are in force, and the level of cover You have. A revised schedule will be sent at each renewal.

4. Endorsement

It means any alteration made to the Coverage which has been agreed to by Us in writing.

5. Sum Insured/ Limit

It means the monetary amounts shown as limit for Benefits/Indemnify under different Section(s),Parts(s),Benefit(s), Additional Benefit(s) and Extension(s) of the Coverage.

6. IDV (Insured Declared Value)

It will be as per the definition and description given under and mentioned in the schedule of Standalone Motor Own Damage Policy For Two Wheeler.

7. We/Our/Us

*It means **IFFCO-Tokio General Insurance Company Ltd**, also known as **ITGI**.*

8. You/Your/Yours

It means the persons/entities named as the Insured in the Schedule for this Coverage.

9. Insured Person(s)

It means anyone on your behalf including your family, employees, directors and partners travelling in the Insured Vehicle with Your consent as per seating capacity of the Vehicle as recorded in the Registration Certificate.

10. What is Covered

It means the damages/perils/contingencies which are covered under the Coverage and for which We have liability in the event of claim occurrence.

11. What is Not Covered

It means the damages/perils/contingencies which are not covered under the Coverage and for which We have no liability in the event of claim occurrence.

12. Damage/Damaged

It means loss of or damage to the Insured Vehicle including accessories.

13. Accident/ Accidental

It means a fortuitous event or circumstance which is sudden, unexpected and unintentional including resultant continuous intermittent or repeated exposure arising out of the same fortuitous event or circumstance.

14. Breakdown

It means the sudden and unforeseen failure of parts of the vehicle, but not by normal wear and tear, normal deterioration or negligence necessitating immediate repairs or replacements.

15. Normal Wear and Tear

It means gradual reduction in operating performance of a covered part(s) or of the whole vehicle having regard to the age of the vehicle and distance it has travelled.

16. Excess

It means the first part of any Claim for which You/Insured person(s), any beneficiary(s) under the coverage is/are responsible. Any Sum Insured/Limit will apply after the Excess has been deducted.

17. Family

It means your spouse, children, parents and other relatives normally living with You.

18. Geographical Limits

It means within Indian Territory, unless otherwise specified.

19. Coverage Period/Period of Coverage

It means the period commencing from the effective date and hour as shown in the Schedule and terminating on the expiry date as shown in the Schedule for this Coverage. This period shall be the same as the Own Damage section of the Standalone Motor Own Damage Policy For Two Wheeler.

20. Currency of the Coverage

It means (for consideration of any claim) currency of that Section or part of Section, Extension(s), Benefit(s), Additional Benefit(s), Endorsement(s) of this coverage to which the claim relates.

21. Luggage

It means belongings excluding any contraband, livestock, hazardous and perishable goods up to a limit of 20 kg per Insured Person.

22. Accessories

It means parts of Insured Vehicle(s) which are not directly related to direct functioning of the vehicle in its drive. This includes in-vehicle entertainment, such as radios, and communication equipment which form part of Insured Vehicle(s), as well as portable phones while they are connected to a power source in Insured Vehicle(s), and also non electrical/ electrical items such as seat cover, mats and/or other likewise furnishings.

23. Event

It means any one event or series of events arising out of one common cause or source in connection with the Insured Vehicle.

24. Claim/Benefit

It means our liability to You under the Coverage arising out of Event(s) covered under the Scope of the Coverage.

25. Total loss/Constructive Total loss

It means that the Insured Vehicle is treated as Total loss/ Constructive Total loss if the aggregate cost of retrieval and/or repair of the vehicle, subject to term(s) and condition(s) of the Standalone Motor Own Damage Policy For Two Wheeler exceed

75% of IDV (Insured Declared Value) of the vehicle as defined/described in the Standard form for Standalone Motor Own Damage Policy For Two Wheeler.

26. Insured Vehicle

It means the Motor vehicle We are insuring for You under this coverage. This includes standard tools, options and accessories while they are in or on Your Vehicle.

27. Driver

(a) It means any person including insured person who whilst driving holds an effective driving license at the time of accident and is not disqualified from holding or obtaining such a license.

OR

(b) Any person including insured person whilst driving holds an effective learner's license and such person satisfies the requirement or Rule 3 of the Central Motor Vehicle rules 1989 or as amended thereon.

28. Terrorism

It means an act or series of acts, including but not limited to the use of force or violence and/or the threat thereof, of any person or group(s) of persons, whether acting alone or on behalf of or in connection with any organization(s) or government(s), or unlawful associations, recognized under Unlawful Activities (Prevention) Amendment Act, 2008 or any other related and applicable national or state legislation formulated to combat unlawful and terrorist activities in the nation for the time being in force, committed for political, religious, ideological or similar purposes including the intention to influence any government and/or to put the public or any section of the public in fear for such purposes.

This cover also includes loss, damage, cost or expense directly caused by, resulting from or in connection with any action taken in suppressing, controlling, preventing or minimizing the consequences of an act of terrorism by the duly empowered government or Military Authority.

Provided that If the Insured is eligible for indemnity under any government compensation plan or other similar scheme in respect of the damage described above, this Policy shall be excess of any recovery due from such plan or scheme. For the purpose of the aforesaid definition, "Military Authority" shall mean armed forces, para military forces, police or any other authority constituted by the government for maintaining law and order.

29. Standalone Motor Own Damage Policy For Two Wheeler

It means the Policy which covers loss of or damage to the Insured Vehicle for one year to which this coverage is an add-on.

30. Limitation as to Use

It means the use of the Insured Vehicle by You or anyone on Your behalf in accordance with the Schedule issued by Us as a part of Standalone Motor Own Damage Policy For Two Wheeler.

31. Place of Residence/Work

It means your address as per our latest record. In case of individual insured or corporate(s) who have provided vehicles to their employees for exclusive use, it is the place of residence or office address of individual insured or employee concerned.

However in case of corporate(s)/concern(s) using vehicles for general or business or professional purpose, it is the office address in the city where the vehicle(s) is/ are located.

32. Repair Shop or Garage

It means legally approved professional mechanic workshop authorised by You with our consent or authorised by Us and adequately equipped to deal with the breakdown or accident in question.

33. Reasonable and Customary charges

It means a charge for repair/replacement of the vehicle and/or its parts or medical treatment of the Insured Person(s), which is/are considered Reasonable and Customary to the extent that it does not exceed general level of charges being made by others of similar standing in the city where the charge is incurred for comparable faults, problems, services or supplies to vehicle(s) of same model, make, and capacity; For medical expenses, it means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the illness/ injury involved.

34. Medical Expenses

For the purpose of this coverage, it means those expenses that an Insured person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.

35. Hospital/Nursing Home

It means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under Clinical Establishments (Registration and Regulation) Act 2010 or under enactments specified under the Schedule of Section 56(1) and the said act Or complies with all minimum criteria as under:

- i. has qualified nursing staff under its employment round the clock;
- ii. has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
- iii. has qualified medical practitioner(s) in charge round the clock;
- iv. has a fully equipped operation theatre of its own where surgical procedures are carried out;

maintains daily records of patients and makes these accessible to the insurance company's authorized personnel.

36. Medical Practitioner

It means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within its scope and jurisdiction of license.

37. Qualified Nurse

Qualified nurse means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India.

38. Temporary Total Disablement

It means the bodily injury which as its direct consequence will prevent the insured person(s) from engaging in all types of occupation or any employment whatsoever for a period not exceeding 52 (Fifty Two) weeks since the date of injury to the time, the insured person is fit enough to resume duty or engage in any kind of occupation as certified by Registered Medical Practitioner(s).

39. Personal Effects

It means articles excluding money, jewellery and valuables which are normally worn, used or carried about by insured person(s) in everyday life.

SECTION B:

“SCOPE OF COVERAGE”

WHAT IS COVERED	WHAT IS NOT COVERED
<p>In the event of damage caused by Insured peril(s) listed hereunder and subject to its not being otherwise excluded, We will provide You the Benefits or Indemnification as per the terms, conditions of the Coverage against such damage to the Insured Vehicle(s).</p> <p><u>Insured Perils:-</u></p> <ol style="list-style-type: none"> 1. Fire, Explosion 2. Lightning or Self Ignition 3. Burglary, Housebreaking & / or Theft 4. Riot and Strike 5. Earthquake (fire and shock damage) 6. Flood, Typhoon, Hurricane, Strom, Tempest, Inundation, Cyclone, Hailstorm, frost. 7. Accidental external means 8. Malicious Act. 9. Terrorist Activity. 10. Whilst in transit by Road, Rail, Inland Waterway, Lift, Elevator or Air. 11. Landslide, Rockslide 	<p>We will not be liable for:-</p> <ol style="list-style-type: none"> 1. Any Accidental Damage outside the Geographical Area. 2. Any Excess stated in the Schedule 3. Damage to tyres and tubes except being stolen unless the vehicle is damaged at the same time. 4. Any Damage to the Insured Vehicle whilst the Driver driving the vehicle with Your knowledge and consent is under the influence of intoxicating liquor or drugs. 5. Any Claim arising out of any contractual liability; 6. Any Claim unless there is a liability to us for the same event in Standalone Motor Own Damage Policy For Two Wheeler issued by Us to You except that we have specifically agreed to do away with this exclusion for a particular benefit or indemnity or the coverage as a whole. 7. Any accidental damage to Insured Vehicle(s) whilst Insured Vehicle is. <ol style="list-style-type: none"> a) Being used for an “unlawful purpose” and/or being used otherwise than in accordance with the ‘Limitations as to Use’ by You and/or Insured Person. b) Being driven by or is for the purpose of being driven by him/her in the charge of any person other than the Driver as stated in the driver’s clause of the schedule of Standalone Motor Own Damage Policy For Two Wheeler. 8. <u>War risk:-</u> Damage to Insured Vehicle as a consequence of war, invasion, act of foreign enemy, hostilities (whether war be declared or not) civil war, rebellion, revolution, insurrection, military or usurped power, confiscation, nationalisation, civil commotion or loot or pillage in connection therewith. 9. <u>Confiscation:-</u> Any Damage to Insured Vehicle due to confiscation, commandeering, requisition, detention or destruction by

	<p>order of any Government or lawfully constituted authority.</p> <p>10. <u>Nuclear Risk:-</u> Any Damage to Insured Vehicle, consequential loss, legal liability or bodily injury, illness, disease directly or indirectly caused by or contributed to by or arising from:</p> <p>c) Ionising radiation or contamination by radioactivity from any nuclear fuel or from any nuclear waste from the combustion of nuclear fuel.</p> <p>d) the radioactive, toxic, explosive or hazardous properties of any nuclear assembly or nuclear component.</p> <p>11. <u>Wear and tear:-</u> Damage caused by Wear and Tear, depreciation and/or gradual deterioration.</p> <p>12. <u>Mechanical/ Electrical Breakdowns, failure or breakages.</u></p> <p>13. Any reduction or increase in value of Insured Vehicle i.e. Amount payable in Total Loss/ Constructive Total Loss claims beyond what is covered as per term & conditions of Standalone Motor Own Damage Policy For Two Wheeler, unless otherwise covered in the Section C “Benefit”.</p> <p>14. <u>Consequential loss:-</u> Consequential loss of any kind or description including any reduction of Market Value beyond the cost of repair or replacement</p> <p>15. <u>Existing Damage:-</u> Any damage, injury, accident, disease or illness occurring before the cover commences under the Coverage.</p> <p>16. <u>Matching of Items:-</u> The cost of repair or replacement of any undamaged or unbroken items or item forming part of a set of items or other items of uniform nature, colour or design when the damage or breakage occurs within a clearly identifiable area or to a specific part and replacement can not be matched</p>
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SPECIAL CONDITION(S) UNDER SECTION B “SCOPE OF COVERAGE”

1. The Scope of Coverage is subject to the same level of deduction for the depreciation

at the rates mentioned below in respect of parts replaced as per Standalone Motor Own Damage Policy For Two Wheeler:

- a) For all rubber/nylon/plastic parts, tyres and tubes, batteries and airbags - 50%
- b) For all fiber glass components - 30%
- c) For all parts made of glass - Nil
- d) Rate of Depreciation for all other parts including wooden parts will be as per the following schedule.

AGE OF THE VEHICLE	% OF DEPRECIATION
Not exceeding 6 months	Nil
Exceeding 6 months but not exceeding 1 year	5%
Exceeding 1 year but not exceeding 2 years	10%
Exceeding 2 years but not exceeding 3 years	15%
Exceeding 3 years but not exceeding 4 years	25%
Exceeding 4 years but not exceeding 5 years	35%
Exceeding 5 years but not exceeding 10 years	40%
Exceeding 10 years	50%

e) Rate of depreciation for Painting: In the case of painting, the depreciation rate of 50% (Fifty Percent) shall be applied only on the material cost of total painting charges. In case of a consolidated bill for painting charges, the material component shall be considered as 25% (Twenty Five Percent) of total painting charges for the purpose of applying the depreciation.

2. It is hereby provided, agreed and understood that the Scope of Coverage under this Coverage is valid and applicable for all the additional benefits, extensions, endorsements, condition(s), provision(s) of Standalone Motor Own Damage Policy For Two Wheeler issued by Us for the Insured Vehicle such as Extension of Geographical Area, Coverage for Accessories, CNG/LPG kits with Bi-fuel system, Reliability Trials, Limited Coverage of Fire and/or Theft etc. for which additional premium have been paid to Us or the necessary discount in the premium has been given and such endorsement(s) are mentioned on the schedule of Standalone Motor Own Damage Policy For Two Wheeler; unless We have specifically agreed to exclude, alter, modify any provision(s) under relevant parts of Section 'C' Benefits.

SECTION C:

“BENEFITS”

PERSONAL ACCIDENT COVERAGE FOR STAND-ALONE MOTOR OD TWO WHEELER

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On the payment of additional premium, We undertake to pay compensation for bodily injury/death sustained by the insured person(s) in direct connection with the Insured Vehicle whilst mounting into/ dismounting from traveling in/on the Insured Vehicle caused by violent, accidental external means which independent of any other cause shall within six calendar months of such injury result in death a disablement as described in the table 6 of benefits below.

Table 6 - Benefit	
Nature of Injury/Facility	Scope of Compensation as percentage of Sum Insured
1. Death	100
2. Loss or Inability of	
a) An arm at the shoulder joint	70
b) An arm to a point above the elbow joint	65
c) An arm below the elbow joint	60
d) A hand at the wrist	55
e) A thumb	20
f) An index finger	10
g) Any other finger	5
h) A leg above the centre of the femur	70
i) A leg upto a point below the femur	65
j) A leg to point below the knee	50
k) A leg upto centre of tibia	45
l) A foot at the ankle	40
m) A big toe	5
n) Some other toe	2
o) An Eye	50
p) Hearing in one ear	20
q) Sense of smell	10
r) Sense of taste	5
3. Temporary Total Disablement Benefit at the rate of per week	1% or Rs. 10,000 (Rupees Ten Thousand) whichever is lower

Additional Benefit(s)

- 1) **Funeral Expenses/Transportation of Dead Body:** - We will pay for Funeral Expenses or Expenses for Transportation of dead body following death of Insured Person as per liability under this benefit of Personal Accident subject to a limit of Rs. 3000 (Rupees Three Thousand) any one insured person for anyone event provided that the accident takes place more than 100 (One Hundred) Kilometers from the Place of Residence/Work.

- 2) **Rehabilitation Program Benefit:** - If the Insured Person is entitled to compensation for permanent total disablement benefit(s) within the Scope of Compensation as percentage of Sum Insured for 50% (Fifty Percent) and above as per the Table 6 of Benefits, then We will pay upto 10% (Ten Percent) of the Capital Sum Insured (CSI) or Rs. 50000 (Rupees Fifty Thousand) whichever is lower in addition to CSI for the cost incurred by Insured Person(s) to undergo Rehabilitation program to adjust to the injuries sustained. This limit is per Insured Person per event.
- 3) **Cost of Supporting Items:** - We will pay for cost of purchase of supporting items such as crutches, stretcher, tricycle, wheel chair, spectacles or any other item(s) which is/are necessary for insured person(s) in the opinion of Registered Medical Practitioner due to bodily injuries sustained provided that we are liable in Part 5 (Medical Expenses Coverage) and/or Part 6 (Personal Accident Coverage). The maximum amount payable for anyone insured person for anyone event would be limited to Rs. 10,000/- (Rupees Ten Thousand) only.

What is not covered

We will not be liable for:

- 1) Any Claim arising from or due to
 - a) Any willful, malicious or unlawful act.
 - b) Insanity, the use of any alcohol/drugs (except as medically prescribed) or drug addiction.
- 2) Any Claim arising from or resulting from intentional self injury, suicide or attempted suicide, physical defect or infirmity
- 3) More than 100% (One Hundred Percent) of the Sum Insured stated in the schedule after adding degree of disablement in the Table 6 of benefits, even if accident impairs a number of physical or mental functions.
- 4) Any Claim in respect of any person including paid passengers other than the Insured Person(s).
- 5) Any Claim for more than number of passenger(s) legally entitled to travel in the Insured Vehicle(s) and also more than actual number of insured person(s).
- 6) Any Claim for expenses under additional benefit(s) under the bills, receipts are submitted to us.

Special Provision(s)

- 1) If the accident affects any physical or mental function, which was already impaired beforehand, a deduction will be made equal in amount to this prior disablement.
- 2) In the event of permanent disablement, the Insured person will be under obligation.
 - a) To have himself/herself examined at our cost by doctors on our behalf.
 - b) To authorise doctors providing treatments or giving expert opinions, other authorities including Insurers to supply Us any information that may be required. If the obligations are not met with due to whatsoever reason, We are not liable to pay the claim.
- 3) The benefits under this part are not subject to our liability under Standalone Motor Own Damage Policy For Two Wheeler and is/are payable over & above personal accident coverage benefits under any other policy except for those mentioned in Additional Benefit(s).

SECTION D: “GENERAL CONDITIONS”

This will follow the General Conditions of the Standalone Motor Own Damage Policy For Two Wheeler

WARRANTIES

It is warranted

1. That Our liability for any one Claim/Benefit specified in the Schedule for this Coverage including any additional costs, services payable in connection with that Insured Vehicle (unless specifically expressed as being payable in addition to the limit) shall not exceed the Sum Insured/Limit set against such benefit or in the whole the total Benefit/Limits or such other sum(s) as may be substituted for it by Endorsement signed by on Our behalf.
2. That whenever Your vehicle is left unattended, all doors and windows shall be properly secured and all keys for the vehicle shall be kept in safe custody. It is provided that breach of this warranty shall not be a bar to any claim, benefit for loss or damage caused other than by Insured peril (No.3, Theft Perils under “what is covered”.
3. The Insured Vehicle including accessories:
 - a) maintained in a good and substantial state of repair.
 - b) used in accordance with the description under “limitation as to use” in the schedule
4. All the coverages including those mentioned in the Benefits, Extension are subject to perils, the terms, conditions, definitions, warranties, exclusion(s) unless mentioned otherwise.